

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 1904 of 2023

**Petitioner :-** Mahant Dinesh Das Disciple

**Respondent :-** State Of U.P. And 5 Others

**Counsel for Petitioner :-** Indra Mohan Singh

**Counsel for Respondent :-** C.S.C.

**Hon'ble Pritinker Diwaker,Chief Justice**

**Hon'ble Ashutosh Srivastava,J.**

1. Heard Shri Indra Mohan Singh, learned counsel for the petitioner and learned Standing Counsel for the State respondents.
2. This Public Interest Litigation petition has been filed for a direction to the respondents for removal of unauthorized occupation over the land/ property of Shri Tahkur Ji Saket Bihari Mandir, Ramkola Road, Padrauna and for a direction to the respondent no. 2 to take appropriate decision on the representation of the petitioner dated 24.11.2022.
3. From perusal of records it appears that the petitioner is Mahant of Shri Tahkur Ji Saket Bihari Mandir, Ramkola Road, Padrauna, and present petition, on his behalf, is not a Public Interest Litigation but a personal interest litigation, which is an abuse of process of law.
4. Accordingly, petition is dismissed with cost of Rs. 50,000/-.

**Order Date :-** 22.8.2023

Deepak/

(Ashutosh Srivastava,J.) (Pritinker Diwaker,C.J.)